

ferred to in the reply to part (a) of the Question, to the Central Government Employees' Consumer Co-operative Stores, New Delhi. In fact, these instructions are not applicable to this body, which is neither a Government office, nor a Public Undertaking.

(c) No application from repatriates from Burma has been received in the Central Government Employees' Consumer Co-operative Stores, New Delhi, for appointment therein and no repatriate from Burma is serving in the Stores.

(d) Does not arise, in view of the reply to part (b) of the Question.

**Home Secretary, West Bengal Government**

**2111. Shri Ram Sewak Yadav:  
Shri Yashpal Singh:**

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Unstarred Question No. 3703 on the 31st August, 1966 and state:

(a) whether the decision on the proposal from the West Bengal Government regarding upgrading of the post of latter's Home Secretary to that of a Commissioner has since been taken; and

(b) if so, the result thereof?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) and (b). The matter is still under consideration.

**Meeting of National Integration Council**

**2112. Shrimati Savitri Nigam:  
Shri Yashpal Singh:  
Shri Ram Sewak Yadav:**

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Starred Question No. 757 on the 31st August, 1966 and state:

(a) whether a meeting of the National and Emotional Integration Council has since been held;

(b) if so, the nature of the decisions taken at this meeting; and

(c) the Resolutions passed and recommendations made at the first meeting of the National and Emotional Integration Council which have not been implemented so far?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) No Sir.

(b) Does not arise.

(c) The recommendations made by the National Integration Council at its first meeting, which could not be implemented so far, are as under:

1. Code of Conduct for Students (Para 9 of the proceedings).
2. Code for Elections to the different bodies at various levels in the Panchayati Raj Scheme. (Para 14 of the proceedings).
3. Removal of restrictions on Admission to the Universities and Educational Institutions in different States. (Para 15 of the proceedings).

**Armed Posts by Nagas**

**2113. Shri Shinkre:  
Shri Hukam Chand  
Kachhavalaya:  
Shri Gulshan:**

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the Chief Minister of Manipur has revealed that armed posts have been set up by the Naga Hostiles opposite our security posts in that area;

(b) whether it is also a fact that at times there is a confrontation between the Naga Hostiles and people of that area; and

(c) if so, action taken by Government in the matter?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) No, Sir.

(b) Yes, Sir.

(c) Government are taking all necessary steps to protect the people and properties in the area affected by the Naga hostiles.

#### **Pak Smuggler**

**2114. Shri Ram Sewak Yadav:**  
**Shri Yashpal Singh:**  
**Shri Hukam Chand**  
**Kachhavalaya:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 3735 on the 31st August, 1966 and state:

(a) whether the investigations into the arrest of the Pakistani smuggler have since been concluded;

(b) if so, the details thereof; and

(c) the action taken in the matter?

**The Minister of Home Affairs (Shri Y. B. Chavan):** (a) No, Sir.

(b) and (c). Do not arise.

#### **Alleged beating by Police in Trichur**

**2115. Shri Ram Sewak Yadav:**  
**Shri Yashpal Singh:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 4265 on the 7th September, 1966 and state:

(a) whether the investigations in the case regarding the alleged beating by police in Trichur have since been concluded; and

(b) if so, the result thereof?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) and (b). The investigation into the allegations that a few policemen of the Malabar Special Police were assaulted has been completed. The case is proposed to be put up for trial.

#### **Oil and Gas in Jammu and Kashmir**

**2116. Shri Vishwa Nath Pandey:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Oil and Natural Gas Commission has explored the petroleum gas in Kashmir Valley and Oil in the Samba—Kathua belt and the Rajouri area of Jammu; and

(b) if so, with what result?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) and (b). Yes; the investigation is still in progress.

#### **Student-Police clash at Law Minister's Residence in New Delhi**

**2117. Shri Vishwa Nath Pandey:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that more than one hundred people were injured in a student-police clash outside the Law Minister's House on the 3rd September, 1966;

(b) if so, the causes of the incident; and

(c) the reaction of the Government thereto?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) One hundred and three persons (52 students, 4 bus passengers and 47 policemen) received injuries during clash between students and police outside the residence of Law Minister on the 3rd September, 1966.

(b) The students of Delhi University held demonstration outside the residence of Law Minister on 3rd September, 1966 in support of demands of Law students. During the procession and demonstration they became unruly, brick-bated the police force on duty, damaged the public and private transport on the road and damaged the gate